

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-764/ND/2020

IN THE MATTER OF:

Rushil Garg

...PETITIONER

Vs.

M/s. Revelation Unique Retail and Marketing (P) Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 19.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. S.S. Chauhan, Adv. and Mr.
Rushil Garg, Adv.**

For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner as well as Authorized Representative of the Corporate-debtor. The Authorized Representative has prayed for grant of time as he was tested positive in Covid test. Ten days' time has been granted for filing the reply. Matter is adjourned to 11.11.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member(J)**

(Meenu)